

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 02.07.2018

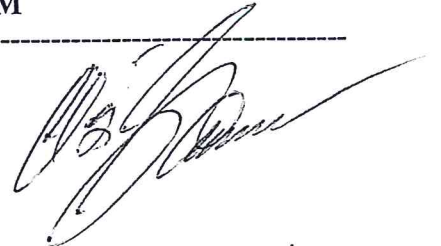
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/137/IB/2018
PETITION NUMBER : TCP/385/IB/2017
NAME OF THE PETITIONER(S) : KITEC INDUSTRIES INDIA PVT LTD
NAME OF THE RESPONDENTS : EMMANUEL ENGINEERING PVT LTD
UNDER SECTION : 33(1)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

M. L. Ganesan

For ROB
Financial Creditor



R. KRISHNA MURTHY

R. P.

R. Kumar

P. Venu Mohan. Mediator Appoint.



S. Gayendran

for HDFC Ltd,




ORDER

RP in person present. He has filed the status report; the same is taken on record. The Counsel for the IOB has submitted that the Resolution Plan that has been submitted by the Resolution Applicant viz., Mr. Jebaraj has been rejected by the CoCs. The Counsel for the IOB has submitted that order under Section 33(1)(a) of I&B Code, 2016 may be passed.

Heard. In relation to the Prayer in (a) and (b) **Reserved for order**. Prayer in (c) is kept open.

In the meantime, the Suspended Directors, who are holding the documents of the property of the Corporate Debtor are restrained from encumbering the assets of the Company in any manner, till the liquidation process is completed. The Counsel for the Suspended Directors undertakes to hand over the documents and has given the undertaking that the Suspended Directors will not encumber the assets of the Corporate Debtor in any manner. Put up on **16.07.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk
